NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/697/IB/2017

NAME OF THE PETITIONER(S)

: STATE BANK OF INDIA

NAME OF THE RESPONDENT(S)

: EAST COAST CONSTRUCTIONS & INDUSTRIES

UNDER SECTION

: 7 RULE 4

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

M.L. Gawen

ANANT MERATHIA

Cowel De

Cop. Debtor

ORDER

Counsel for petitioner/Financial creditor present. Counsel for respondent/Corporate Debtor present and submitted that the respondent is making all efforts to receive the amounts due from the Tamil Nadu Government for the work executed for them and filed particulars of the work executed by them. He prayed for two weeks' time to make final submissions on the status of the receipt of payments from the State Government and stated that in case they receive the amounts, they are prepared to settle the claim of the petitioner. Considering the submissions made by the respondent, the Adjudicating Authority is inclined to grant time to the respondent. Put up on 05.02.2018.

(S VIJAÝARAGHAVAN) Member (Technical) (K ANANTHA PADMANABHA SWAMY)

Member(Judicial)